

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6888
ANSWERED ON:09.05.2003
VIOLATION OF MRTP ACT BY COLD DRINK PRODUCERS
RAMDAS ATHAWALE

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the producers of cold drink in several parts of the country are indulging in violation of MRTP Act, 1969 in a large scale;
- (b) if so, the details thereof;
- (c) the names of those producers of soft drink materials in various parts of the country against whom complaints have been lodged for violation of MRTP Act, 1969 during the last three years, State-wise; and
- (d) the action taken/proposed to be taken by the Government against them?

Answer

MINISTER OF FINANCE (SHRI JASWANT SINGH)

(a) to (d) Since the year 2000, the Monopolies and Restrictive Trade Practices (MRTP) Commission has instituted seven enquiries against soft drinks manufacturers for allegations of restrictive and unfair trade practices. The details of these enquiries are given in the statement annexed.

ANNEXURE

STATEMENT REFERRED TO IN ANSWER TO LOK SABHA UNSTARRED QUESTION NO. 6888 FOR ANSWER ON 09.05.2003.

S. No. Enquiry No./Year Title of Enquiry with Respondent Remarks, if any,

1. UTPE 26/2000 Dr. K. Haribabu, MLA, Andhra Pradesh.
- Vs. - Multinational Softdrinks Companies. (The complaint was general and not against any particular company)
The Hon'ble Commission closed the matter on 28.03.2001 as no case of unfair trade practice was made out.
2. UTPE 57/2000 Director General (I&R) - Vs. -
Campa Beverages Pvt. Ltd. New Delhi. Next date of hearing - 29.07.2003.
3. RTPE 49/2000 Director General (I&R) - Vs. -
Pepsi Foods Ltd. Sangrur, Punjab & Jai
Drinks Pvt. Ltd. Jaipur, Rajasthan. Next date of hearing - 22.07.2003.
4. RTPE 1/2001 Poona Bottling, Mumbai, Maharashtra.
- Vs. - Hindustan Coca Cola Beverages
Pvt. Ltd., New Delhi, Coca Cola Co.
Georgia, USA & Coca Cola India Ltd.
Gurgoan, Haryana. Withdrawn on 31.07.2001
5. RTPE 60/2001 Kanti Beverages Pvt. Ltd. & Another,
Mumbai, Maharashtra. - Vs. -
Coca Cola Co., Georgia, USA, Coca Cola
India Ltd. Gurgaon, Haryana & Hindustan
Coca Cola Bottling, Gurgaon, Haryana. Next date of hearing - 21.08.2003.
6. RTPE 61/2001 Acqua Minerals Ltd., Mumbai, Maharashtra.
- Vs. -
Hindustan Coca Cola Beverages Pvt. Ltd.,
New Delhi, Coca Cola Co. Georgia, USA &
Crystals Springs Pvt. Ltd. Kolkata,
West Bengal. Disposed of on 25.07.2001 being not
maintainable.

7 UTPE 10/2003 P. K. Rastogi - Vs -

Pepsi Foods Pvt. Ltd. & Ors. Next date of hearing - 26.08.2003.